

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

**LOK SABHA
UNSTARRED QUESTION NO. 2733
TO BE ANSWERED ON 14.03.2016**

CONTRACT EMPLOYMENT IN GOVERNMENT SERVICE

†2733. SHRI BHARAT SINGH:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether contract based employment has increased in Government Departments and institutions;**
- (b) if so, the details thereof and the reasons for this increase;**
- (c) whether the Government has any scheme or policy to regularise the contract based employees in Government jobs; and**
- (d) if so, the details thereof and the time limit, if any, fixed in this regard?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI BANDARU DATTATREYA)**

(a) & (b): Data in regard to contract based employment in Government Departments is not centrally maintained.

As per Public Enterprises Surveys, the data in respect of Central Public Sector Enterprises (CPSEs) for the last three years is as under:

Period	Contract Workers/Employees
2014-15 (as on 31.3.2015)	274889
2013-14 (as on 31.3.2014)	308719
2012-13 (as on 31.3.2013)	286350

Contd..2/-

Engagement of workers on contract based employment vary as per the need and requirement of the institutions.

(c) & (d): Contract appointment/ outsource of services are governed by the detailed instructions and procedures for this purpose as per basic guidelines contained in Rule 178 to 185 of the General Financial Rules(GFRs), 2005.
